

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01333/2019**

**Dated Thursday the 10<sup>th</sup> day of October Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

Mr. T. Gopalan,  
Postal Assistant,  
Eruvadi- 627 103.  
Now at SPM, (Deputation),  
Thirukkurungudi – 627 115.

... Applicant

By Advocate **M/s. S. Arun**

Vs.

1. Union of India, Rep. By,  
Chief Postmaster General,  
Office of the Chief Postmaster General,  
Chennai- 600 002.

2. The Senior Superintendent of Post Offices,  
Tirunelveli Division,  
Tirunelveli – 627 002.

... Respondents

By Advocate **Mr. Su. Srinivasan**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“...to set aside Memo No. C/Misc/Dlgs dated 16.09.2019 passed by the 2<sup>nd</sup> respondent and consequently direct the respondents not to recover any amount from applicant toward subscription to New Pension Scheme besides directing to induct Applicant under Old Pension Scheme in terms of CCS (Pension) Rules, 1972 and pass such other orders as are necessary to meet the ends of justice”

2. When the matter came up for hearing, learned counsel for the applicant submits that in a similar matter Judgment is already reserved before the Hon'ble Supreme Court in SLP(c) No. 13042/2014.
3. Learned counsel for the applicant submits that the applicant will be satisfied if the competent authority passes a favourable order considering his case in the light of the decision of the Hon'ble Apex Court in SLP (c) No. 13042/2014.
4. Mr. Su. Srinivasan takes notice for the respondents and he has no objections in disposing of this OA subject to the outcome of the SLP pending before the Hon'ble Supreme Court.
5. In view of the submissions made by either side, this OA is disposed of with the following direction:

The respondents are directed to consider the representation of the applicant in the

light of the order of the Hon'ble Supreme Court in SLP (c) No 13042/2014 if it goes in favour of the applicant.

(T. Jacob)  
Member(A)

AS

10.10.2019

(P. Madhavan)  
Member (J)